

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

4. IA-2148/2024 in C.P.(IB)/4479(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: Inventure Finance Private Limited
Vs
Mahabali Innovative Technologies Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT,
2016

ORDER

1. Ld. Counsel for the Applicant present through VC.
2. **IA-2148/2024:** This is an Application filed by the Liquidator of the Corporate Debtor as per Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016, to place on record the Progress Report for the quarter from 01.01.2024 to 31.03.2024.
3. The above report is taken on record and to that effect the IA is allowed and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)